

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.1273 of 2014

Registrar(Judicial) Suo Motu **Petitioner**
Mr. Gautam Misra, Senior Advocate and Amicus Curiae
-versus-
State of Orissa **Opposite Party**
Mr. M.S. Sahoo, A.G.A.

CORAM:
THE CHIEF JUSTICE
JUSTICE B.P. ROUSTRAY

ORDER
29.07.2021

Order No.

41. 1. This matter is taken up by video conferencing mode.
2. At the outset, the Court clarifies that the first sentence of paragraph No.2 of the order dated 13th July 2021 passed in the present petition is a typographical error and it is accordingly ordered to be deleted. Further, it appears that the order number in the said order has inadvertently been reflected as '08' instead of '40'. Accordingly, the order number mentioned in the order dated 13th July 2021 be read as '40', and paragraph No.2 of the said order be read as under:

“2. Mr. Sahoo, learned AGA, seeks to apprise the Court of certain developments and accordingly seeks an adjournment.”

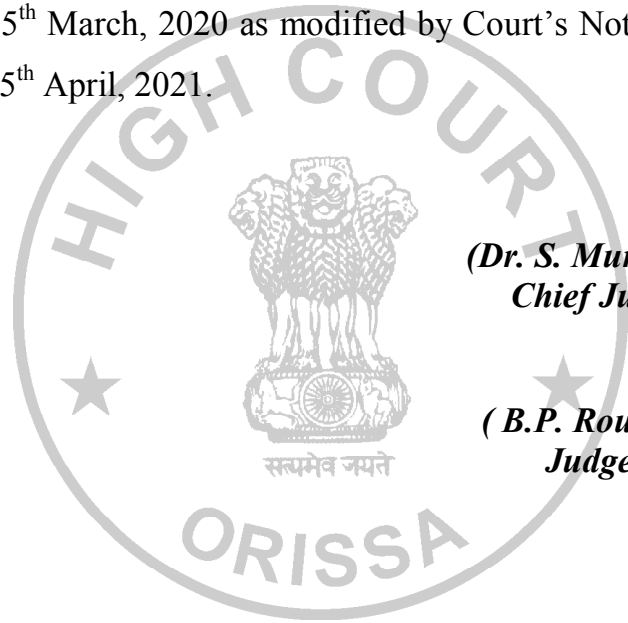
3. Mr. Sahoo, learned Additional Government Advocate for the State has presented an affidavit dated 28th July 2021 which states that a Team has been constituted in terms of the order dated 3rd March 2021 to examine and pursue compliance of the orders of this Court specific to the pending issue highlighted in paragraph-9 of the said order.

4. Mr. Sahoo, learned Additional Government Advocate for the State states that the views of the said Team at a meeting held on 23rd July 2021 are under active consideration of the State Government.

5. At this stage, Mr. Misra, learned Senior Advocate and Amicus Curiae draws attention of the Court to the note earlier submitted by him on 21st November 2019 and points out that there are sufficient grounds for relaxing the applicability of the Odisha Group-C and D Posts (Contractual Appointment) Rules, 2013 vis-à-vis the employees of the Odisha Districts and Sub-Ordinate Courts. They should be taken note of by the State Government when it considers the views of the Team constituted.

6. List on 27th September, 2021.

7. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.



(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

S.K. Guin